

herewith for your reference and record.

Therefore, we want to withdraw the appeal pending before your Honour. Hence, kindly issue a certificate of withdrawal of appeal so that we can file it with the designated authority under Vivaad se Vishwas scheme and both the appeals can be disposed under the said scheme.”

3. On perusal of the above letter and having no objection from the side of Id. DR, we allow the request of assessee to withdraw the appeal.

4. In the result, the appeal is dismissed as ‘withdrawn’.

Order pronounced in the open Court on 2nd July, 2021.

Sd/-
(PARTHA SARATHI CHAUDHURY)
JUDICIAL MEMBER

Sd/-
(R.S.SYAL)
VICE PRESIDENT

पुणे Pune; दिनांक Dated : 2nd July, 2021
GCVSR

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(Appeal), Bilaspur
4. The CIT, Bilaspur
5. The DR, ITAT, Raipur;
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलिय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	02-07-2021	Sr.PS
2.	Draft placed before author	02-07-2021	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		